

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT-VI

Item No.605
IB-723/ND/2023

IN THE MATTER OF:

M/s Cosmo World

...PETITIONER

Vs.

M/s Victory Electric Vehicles International Ltd

...RESPONDENT

Section

U/s 9 of IBC, 2016

Order delivered on 22.03.2024
(Hearing through VC & Physical Mode)

Coram:

SHRI MAHENDRA KHANDELWAL, HON'BLE MEMBER (JUDICIAL)

SHRI RAHUL BHATNAGAR, HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Petitioner/Operational Creditor :Mr. Mustafa Alam, Ms. Yashima Sharma, Ms. Heeba Ansari, Advs.

For the Respondent/Corporate Debtor :Mr. K.K. Sharma, Mr. Vibhor S. Victor, Ms. Ira Gupta, Advocates.

ORDER

Ld. Counsel on behalf of Operational Creditor is present and submitted that they have received the advanced copy of the reply filed by the CD and sought time for filing rejoinder. Time prayed is granted. Ld. Counsel on behalf of CD is present and submitted that they have filed their reply, however the same is not reflected on the e-portal. Ld. Counsel may approach the Registry and cure the defects so that it appears on the e-portal. List the matter on **10.05.2024**.

Sd/-
(Rahul Bhatnagar)
Member (T)

Sd/-
(Mahendra Khandelwal)
Member (J)